

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1835/2021

(Arising out of impugned final judgment and order dated 07-01-2020 in WC No. 70651/2009 passed by the High Court Of Judicature At Allahabad)

KANPUR DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

RAM SUNDAR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.13109/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13107/2021-EXEMPTION FROM FILING O.T. and IA No.13108/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-08-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Abhishek Chaudhary, AOR

For Respondent(s) Mr. Manojj Kumar Dwivedi, Adv.
Mr. Shashank Kumar Singh, AOR
Mr. Bhupesh Kumar Pathak, Adv.
Mr. P.C. Patnaik, Adv.
Mr. Praveen Kashyap, Adv.
Mr. Gunjan Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the petitioner, list the present matter along with SLP (C) Diary No. 17783 of 2021.

(JAGDISH KUMAR)
COURT MASTER (SH)

(ANAND PRAKASH)
BRANCH OFFICER